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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

ORIGINAL APPLICATION NO.751 OF 2006.

ALLAHABAD THIS THE 21<sup>ST</sup> DAY OF JULY 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C

Nafis son of late Rashid aged about 37 years  
R/o 581/357, Faithfulganj,  
Cantt. Kanpur.

.....Applicant

(By Advocate : Sri B.D. Mishra)

Versus.

1. Divisional Railway Manager, North Central Railway, Allahabad U.P (Nawab Yusuf Road).
2. Station Superintendent Railway, Kanpur, Kanpur.
3. Union of India through General Manager, New Delhi India.
4. Divisional Personnel Officer N.C.R Allahabad (Nawab Yusuf Road).

.....Respondents.

O R D E R

The applicant Nafis is a Class IV employee of the Railways and at present is posted as Safai Karmchari in North Central Railway, Kanpur. His grievance is an unique one and he wants that he should be transferred to a farthest possible places as his wife is adamant ~~managing~~ to get him eliminated, for the reasons disclosed in his application dated 4/2/06, copy of which is Annexure 1. It is alleged that though the applicant has given this application to Divisional Railway Manager, North Central Railway, Allahabad for transferring him to some other places at considerable distance but nothing has been done so far and applicant <sup>is having</sup> ~~constant~~ <sup>constantly</sup> threat to his life at Kanpur.

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2. Actually speaking the grievance of the applicant is such which only the Administrative Authorities and in this case Railway Authorities can redress. Though he has given application for his transfer to some other places but nothing appears to have been done and so he has knocked the door of the Tribunal. The matter is not such which should remain on board of this Bench and so it is being disposed of with a observation that the Divisional Railway Manager, North Central Railway, Allahabad will look into the grievance of the applicant as stated in application dated 4.2.2006 copy of which is Annexure 1 and take suitable action as he <sup>deems</sup> proper, as expeditiously as possible. <sup>With</sup> In this observation, the O.A. stands finally disposed of.

No costs.

Vice-Chairman

Manish/-